

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dated 08.01.2003

Call this matter on 17.01.2003.

*Yours
08.01.03
Member (J).*

Order dated 17.1.2003

By order dated 1.5.2002, this O.A. was disposed of by this Tribunal, with the following observations and direction.

"... In view of the experience of the Applicant in Navodaya Vidyalaya Samiti, itself, the Respondents are hereby directed to give due consideration to the case of the Applicant (and his experience) in giving him an employment in any Gr.D post as and when any vacancy is made available in Navodaya Vidyalaya Samiti and that too in giving due relaxation to his overage".

By filing the present Misc. Application (M.A.1110/02) the Applicant has prayed for a further direction to Respondents to provide him an employment in any Group D post. Since such a direction was given to Respondents on 1.5.2002; no further direction is warranted. However, the Respondents are hereby called upon to provide a Group-D employment to the Applicant as against the next available vacancy in future.

M.A.1110/02 stands disposed-of, after hearing Shri B.S.Tripathy, learned counsel for the Applicant and Shri S.Behera, ^{Appearing} _{Learned} Addl. Standing Counsel for the Respondents.

Send copies of this order to Respondents and free copies of this order be given to the counsels of both sides.

*Yours
17/01/2003
MEMBER (JUDICIAL)*

M.A. 1110/02 To
Consider in view
Lay off need
(Advised 02 case)
L
20/1.03

M.A. 1110/02 To
Consider
Advt to 8.1.03
Under instruction.
W. Extra (Lay off need)
no 1 need.
(Advised 02 case)
L
7.1.03

M.A. 1110/02 To
Consider
Show cause by R.3
need.
Lay off need
Advt to 17.1.03
(Advised 02 case)

L
16.1.03